HIGH COURT OF JAMMU AND KASHMIR AND LADAXH

(Office of the Registrar Judicial)

File No .:- FAO (WC) 10/2021

Titled

The Oriental Insurance Co. Ltd

V/s Smt. Neetu Devi

..... Petitioner/Appellant(s)

...... Respondent (s)

Notice to the respondent (s): -

- 1. Smt. Neetu Devi W/O Late Sham Singh
- 2. Miss. Shreya Thakur D/O Late Sham Singh.
- 3. Ansh S/O Late Sham Singh

All residents of village Chunti, Tehsil & District Udhampur.

(Nos. 2 & 3 are minors as such are represented by their mother Smt. Neetu Devi, Respondent No. 1)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 12.09.2024 O9.00 A.M. or the next working day if 12.09.2024 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 02nd day of September, 2024 at Jammu.

(Sandeep Kour)
Registrat Juditali)
High Registrat Juditali)
High Registrat And Radakh
Jamahi Ma UJ.

8226 No.:-

03/09/24 Dated:-

Copy of the above forwarded to:

1. The Editor <u>Packs of Jamms</u>, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No_139_dated 09-05-2024 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2.CPC e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

> High Court of Jak and Ladakh High Court of Jammu J A M M U.